THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.72/2020 Un-numbered Company Appeal (AT) (Insolvency) No. /2020 (F.No.19.12.2019/NCLAT/UR/1849

In the matter of:

Union Bank of India Appellant

Versus

Rajahmundary Godavari Bridge Ltd.

.... Respondent

Appearance: Mr. J. Amal Anand, Advocate for the Appellant.

07.01.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 19.12.2019 and the Office after scrutiny of the Memo of Appeal on 20.12.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 06.01.2020. It is stated in the Interlocutory Application (IA) that certain documents had to be signed by the Authorized Representative of the Appellant who is based out of Mumbai and the documents were received by the Advocate for the Appellant only on 02.01.2020. Hence, there is delay of 10 days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission' on 09.01.2020.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar